

**GOVERNMENT OF INDIA  
DEFENCE  
LOK SABHA**

UNSTARRED QUESTION NO:2383  
ANSWERED ON:27.08.2012  
HUMAN RIGHTS VIOLATION CASES IN FORCES  
Botcha Lakshmi Smt. Jhansi;Kumar Shri Kaushalendra

**Will the Minister of DEFENCE be pleased to state:**

- (a) whether the Government maintains the record of the human rights violation cases by the armed forces personnel;
- (b) if so, the details thereof during the last three years, State-wise and year-wise;
- (c) the number of cases disposed off during the said period and the reasons for delay, if any, in disposing off the cases; and
- (d) the steps to find ways and means to avoid such human rights violations and to hand out severest punishment to those who indulge in such heinous activities?

**Answer**

MINISTER OF DEFENCE (SHRI A.K. ANTONY)

(a) to (d): A statement is attached.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA UNSTARRED QUESTION NO. 2383 FOR ANSWER ON 27.8.2012

(a) to (d): The details of the number of human rights violation cases reported against the Armed Forces personnel during the last three years state-wise and the action taken thereon are follows:-

Year	Number of complaints North J&K Eastern States	Other States and found false	Tota complaints investigated	Number of complaints under investigation
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1

2009

33

21

25

79

79

-

2010

29

18

10

57

52

05 (All subjudice)

2011

25

05

03

33

30

03 (01 subjudice  
and 2 under  
process)

There has been no delay in disposing off the alleged human rights violation cases. Further, all the cases where investigations have

been completed, were found to be false.